

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 03 OF 2012 with IA No.09/2012

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No. 02/2012-13 dated 16.04.2012 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Federation of Indian Airlines (FIA) ... Appellant

Versus

AERA & Anr. (MIAL) ... Respondents

Appearances : Mr. Vikas Singh, Sr. Advocate with Mr. Amit Kapur, Ms. Poonam Verma, Ms. Divya Chaturvedi, Ms. Nanda Devi and Mr. Shresth Sharma, Advocates for the Appellant
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Rajat Brar, Advocates for Respondent No. 1
Mr. C.S. Vaidyanathan, Sr. Advocate with Mr. Sakya Singha Chaudhari, Mr. Rahul Singh and Ms. Chandni Chawla, Advocates for R-2

ORDER

17th May, 2012

Heard the learned counsel for the Appellant.

Admit. Issue Notice to the respondents for filing their replies on the appeal and the IA No.09/2012 within six weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

The Appellant presses for Interim Stay in the impugned order. This IA shall be taken up for consideration on 19th July 2012.

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 06 OF 2012 with IA No.10/2012

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No. 03/2012-13 dated 20.04.2012 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Federation of Indian Airlines (FIA) ... Appellant

Versus

AERA & Anr. (DIAL) ... Respondents

Appearances : Mr. Vikas Singh, Sr. Advocate with Mr. Amit Kapur,
Ms. Poonam Verma, Ms. Divya Chaturvedi, Ms. Nanda Devi
and Mr. Shresth Sharma, Advocates for the Appellant
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and
Rajat Brar, Advocates for Respondent No. 1
Mr. Gopal Jain with Mr. Amit Ojha, Mr. Ankur Sood, Ms.
Garima Sharma and Ms. Chitra Rentala, Advocates for R-2

ORDER

17th May, 2012

Heard the learned counsel for the Appellant.

Admit. Issue Notice to the respondents for filing their replies on the appeal and the IA No. 10/2012 within six weeks. Rejoinder, if any, may be filed by the Appellant within two weeks thereafter.

The Appellant presses for Interim Stay in the impugned order. This IA shall be taken up for consideration on 11th July 2012.

(Rahul Sarin)
Member

(Pravin Tripathi)
Member